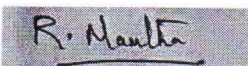


BEFORE THE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE BENCH CHENNAI****IN****O.A. No. 306/2024 (SZ)****IN THE MATTER OF:****K. Ramesh Babu****.....Applicant****VERSUS****Union Of India & Ors****.....Respondents****INDEX**

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3.	A True copies of images at sand mining site	4 - 20
4.	Verification	21

**Through Counsel**
DEPONENT

BEFORE THE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE BENCH CHENNAI****IN****O.A. No. 306/2024 (SZ)****IN THE MATTER OF:****K. Ramesh Babu****.....Applicant****VERSUS****Union Of India & Ors****.....Respondents****REPLY ON BEHALF OF APPLICANT:**

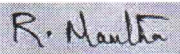
1. The Original Application No. 306 of 2024 (SZ) was filed by the present applicant seeking to stop the Sand mining in the ESZ and direct the Concerned Authority i.e. State of Telangana (Dept of Mines and Geology), TSMDC, DLSC to stop Sand mining where CFE & CFO are valid till 11/2/2025 and are granted in violation i.e. distance between Sand mining area and ESZ is within 10Kms Radius.
2. The Learned Counsel appearing for the state of Telangana has sought time to get the instruction from the concerned authorities.
3. The answering counsel Respondent No. 5 (TSPCB) has stated that no sand mining activities are taking place in the specified area.
4. The Applicant's counsel has requested more time to submit an affidavit, including photographic evidence, to demonstrate the ongoing violations in the mining process, specifically sand mining activities in the Venkatapuram Division, Mulugu District, Telangana; which should be conducted manually(As mentioned by SEIAA in specific conditions).

K. Ramesh Babu

BEFORE THE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE BENCH CHENNAI****IN****O.A. No. 306/2024 (SZ)****IN THE MATTER OF:****K. Ramesh Babu****.....Applicant****VERSUS****Union Of India & Ors****.....Respondents****AFFIDAVIT**

I, K. Ramesh Babu S/o Late Bhaskar Rao R/o D.No.1-9-290, 2nd Floor Ramnagar Gundu, Besides Cost to Cost shop, Hyderabad – 500044 aged about 61years, Presently at Hyderabad, do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the above – mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying Application, the same are true and correct and is drafted on my instruction.
3. That annexure annexed with application are true copies of their originals.
4. The Photographs annexed are taken at the place of Sand mining.

**Through Counsel****DEPONENT**

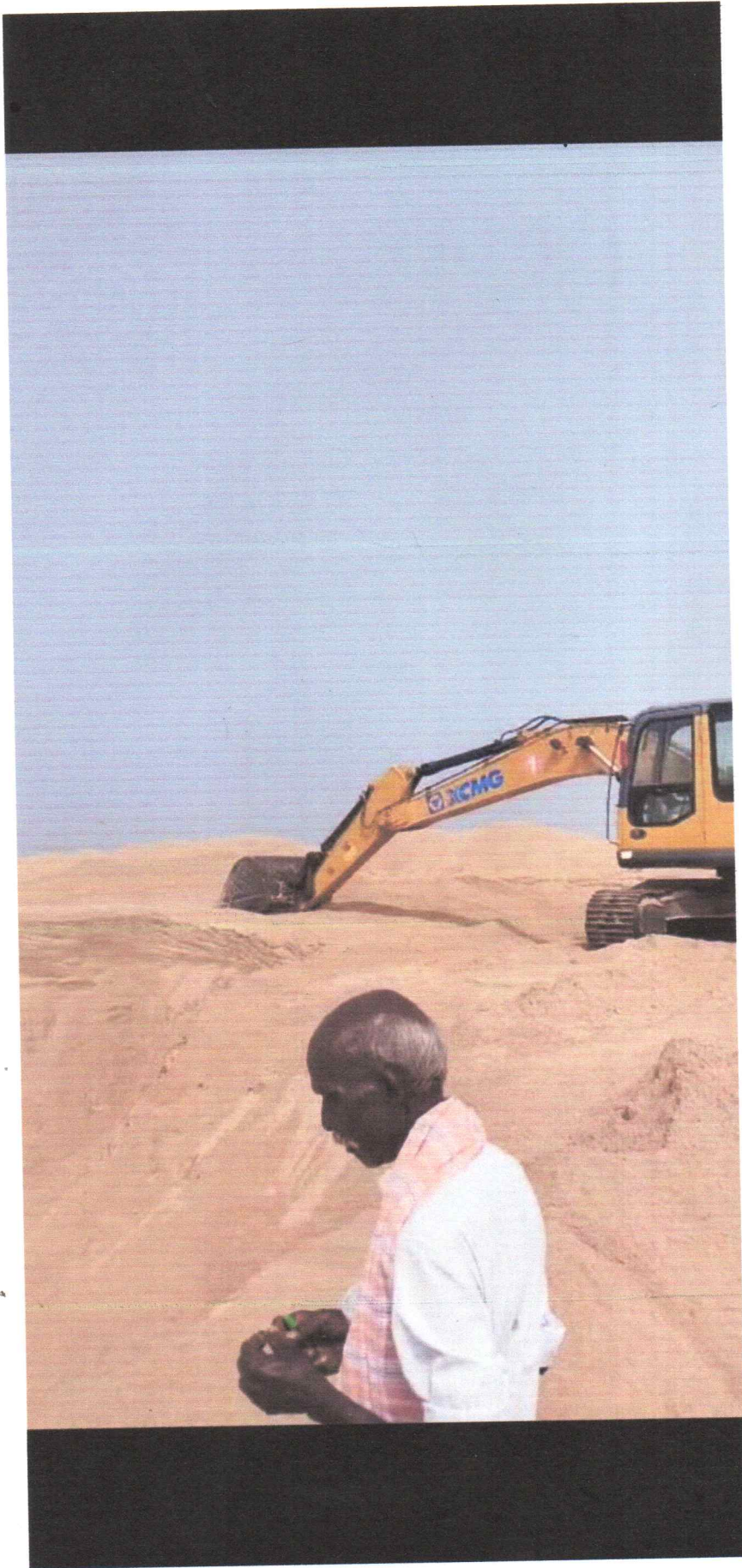


K. Ramesh Babu

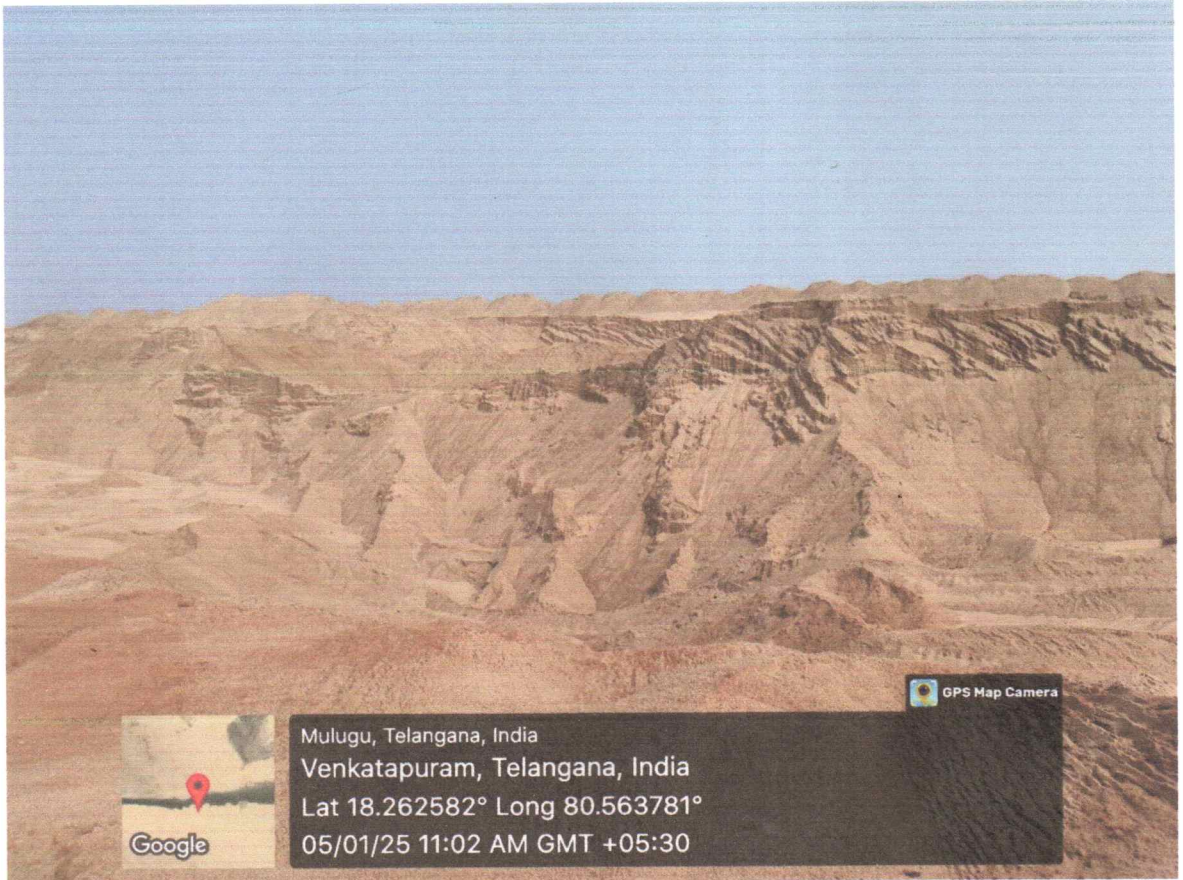


bunny upendra

K. Ramesh Babu



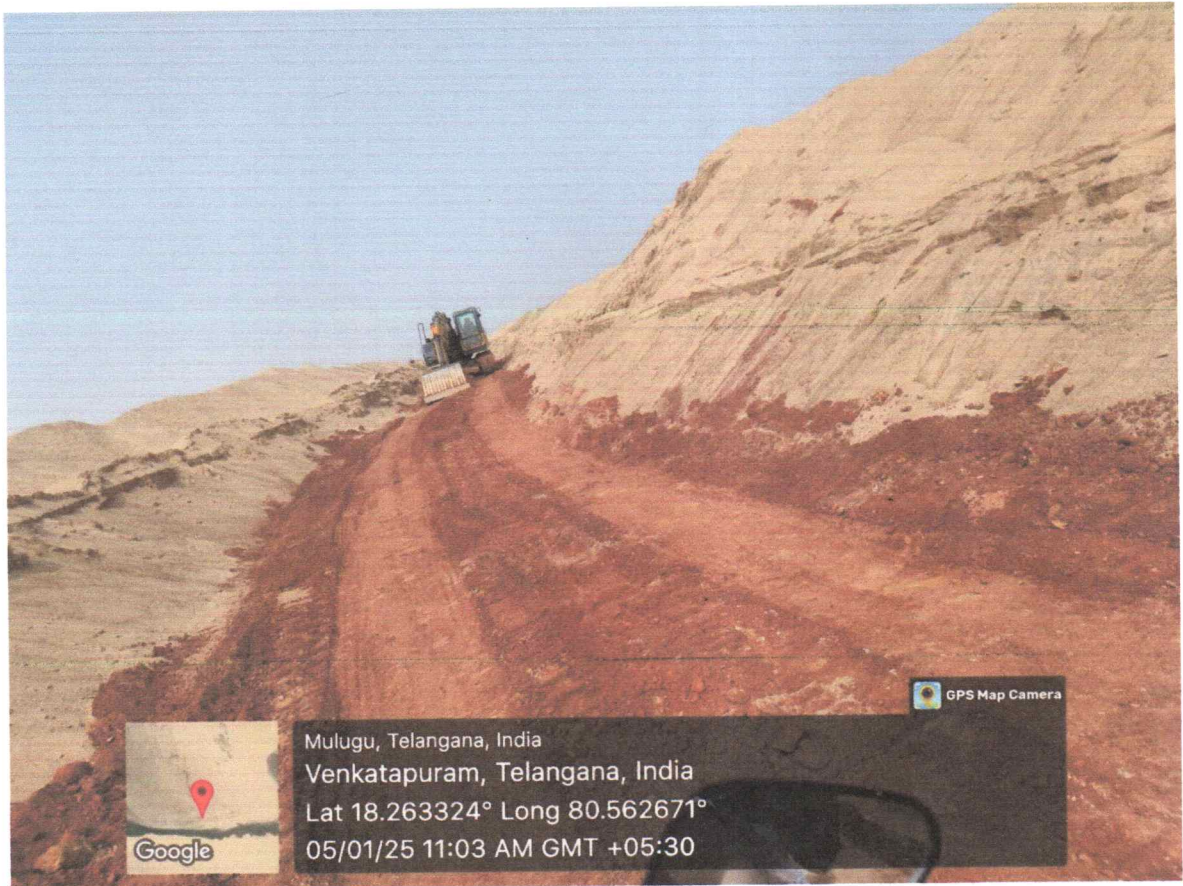
K. Ramesh Babu



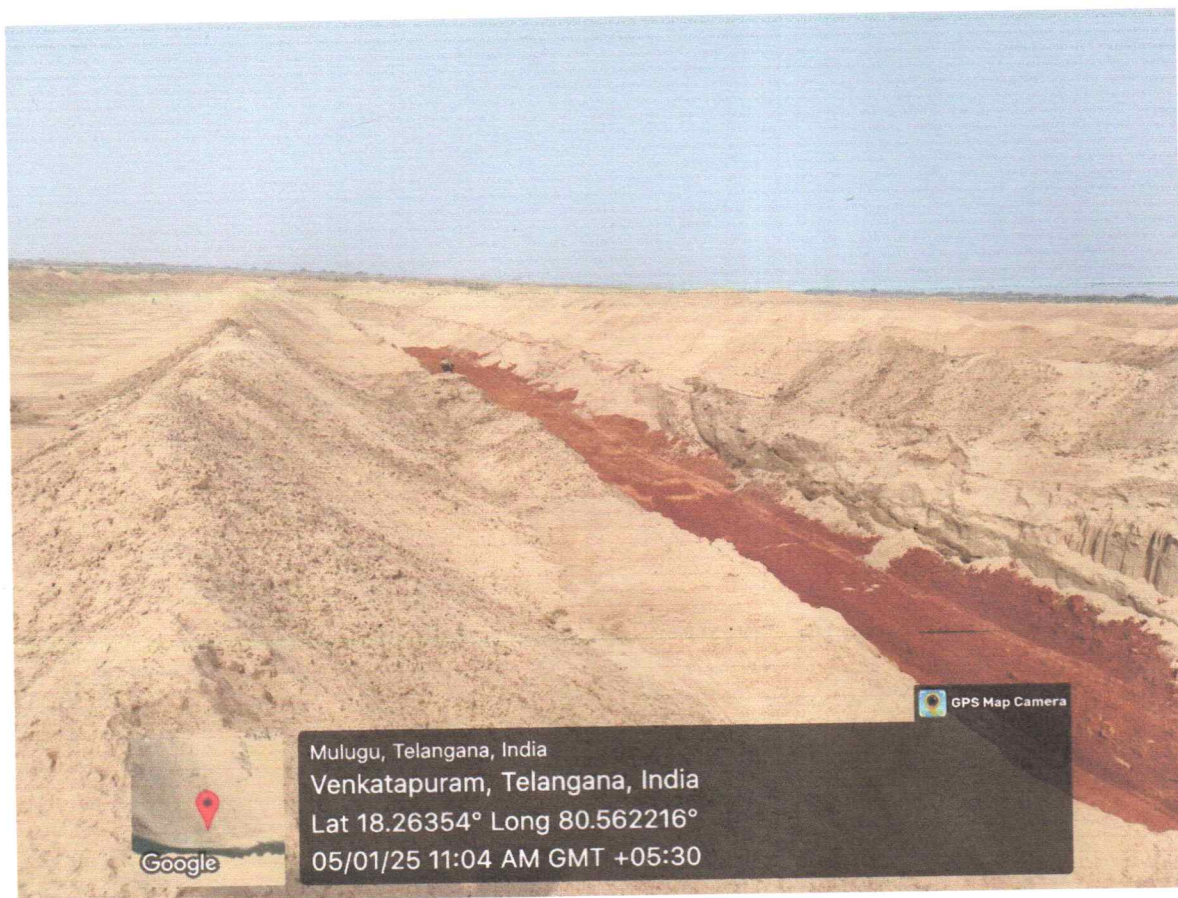
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Venkatapuram, Telangana, India
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05/01/25 11:02 AM GMT +05:30

GPS Map Camera

K. Ramesh Babu



K. Ramesh Babu



K. Ramesh Babu



K. Ramesh Babu



K. Ramesh Babu



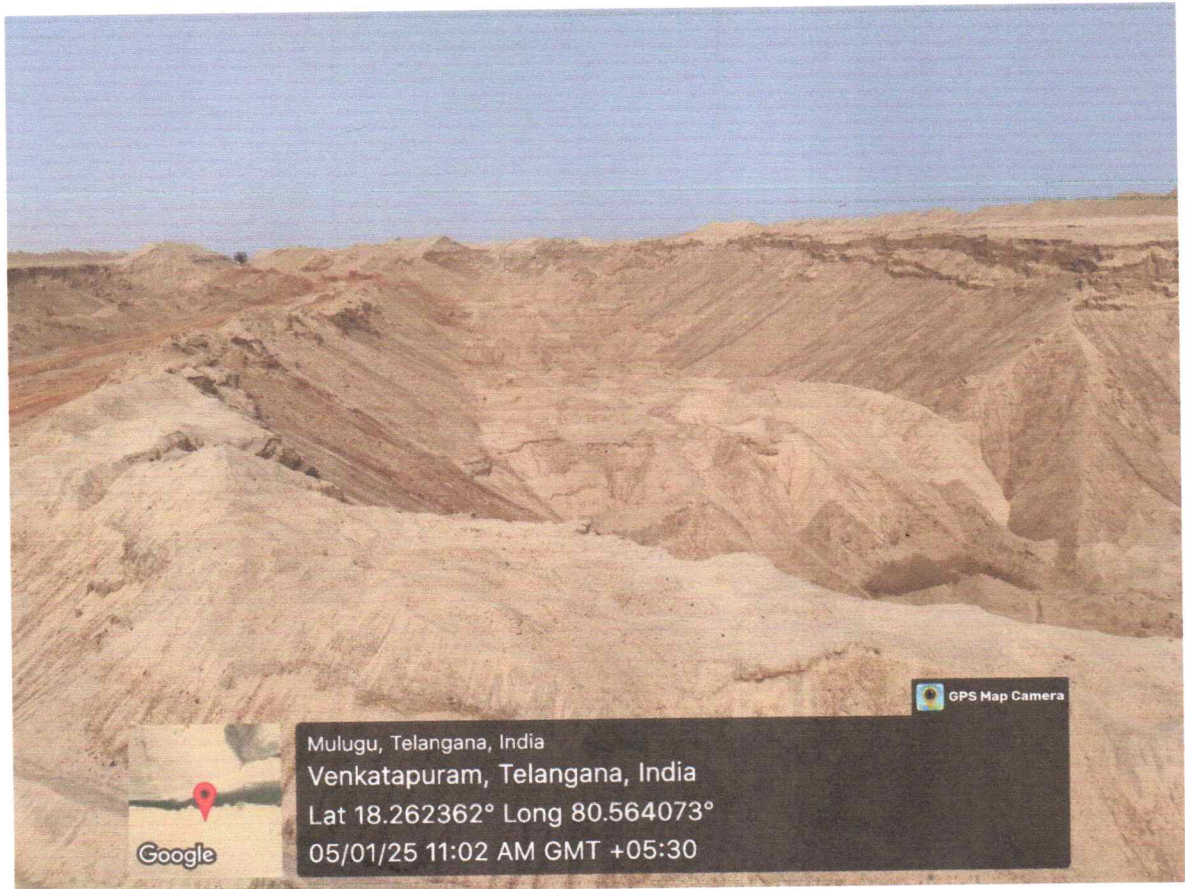
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Venkatapuram, Telangana, India
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GPS Map Camera

K. Ramesh Babu



K. Ramesh Babu



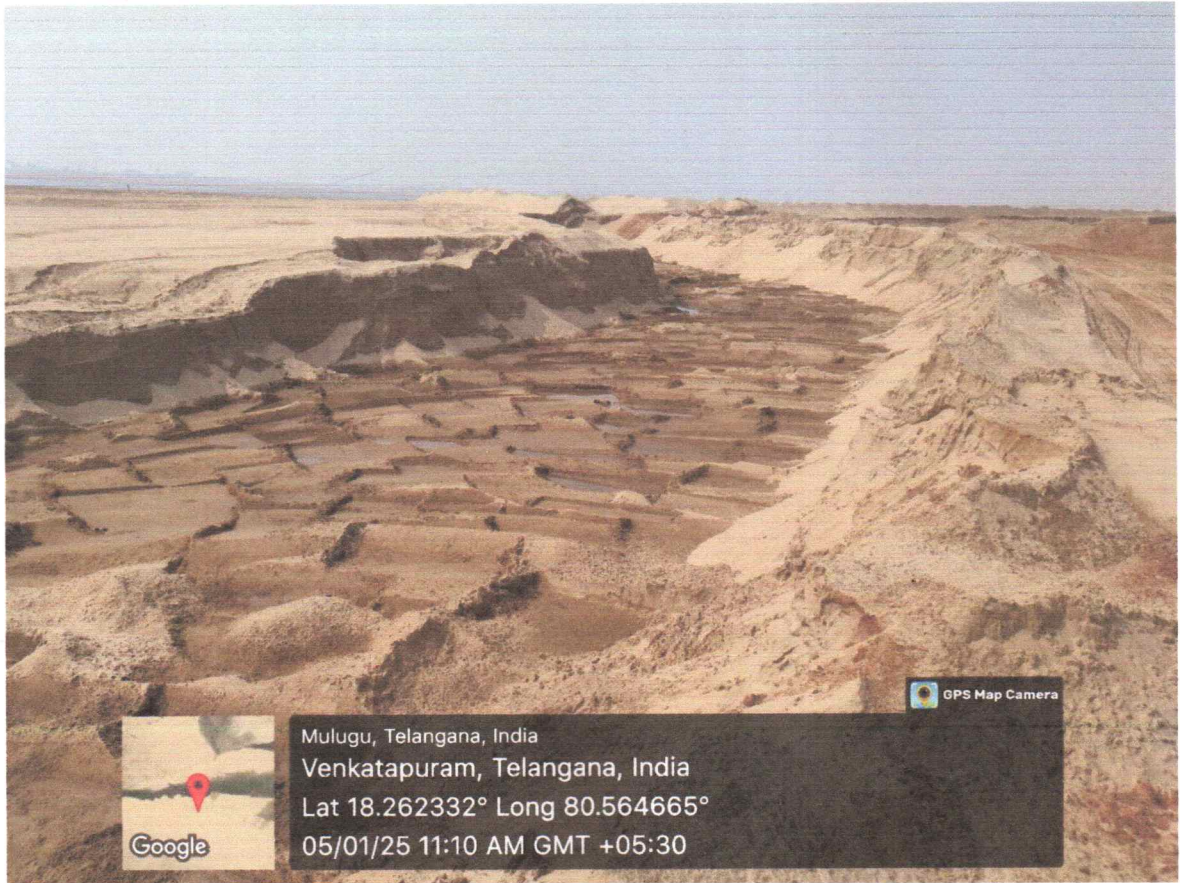
K. Ramesh Babu



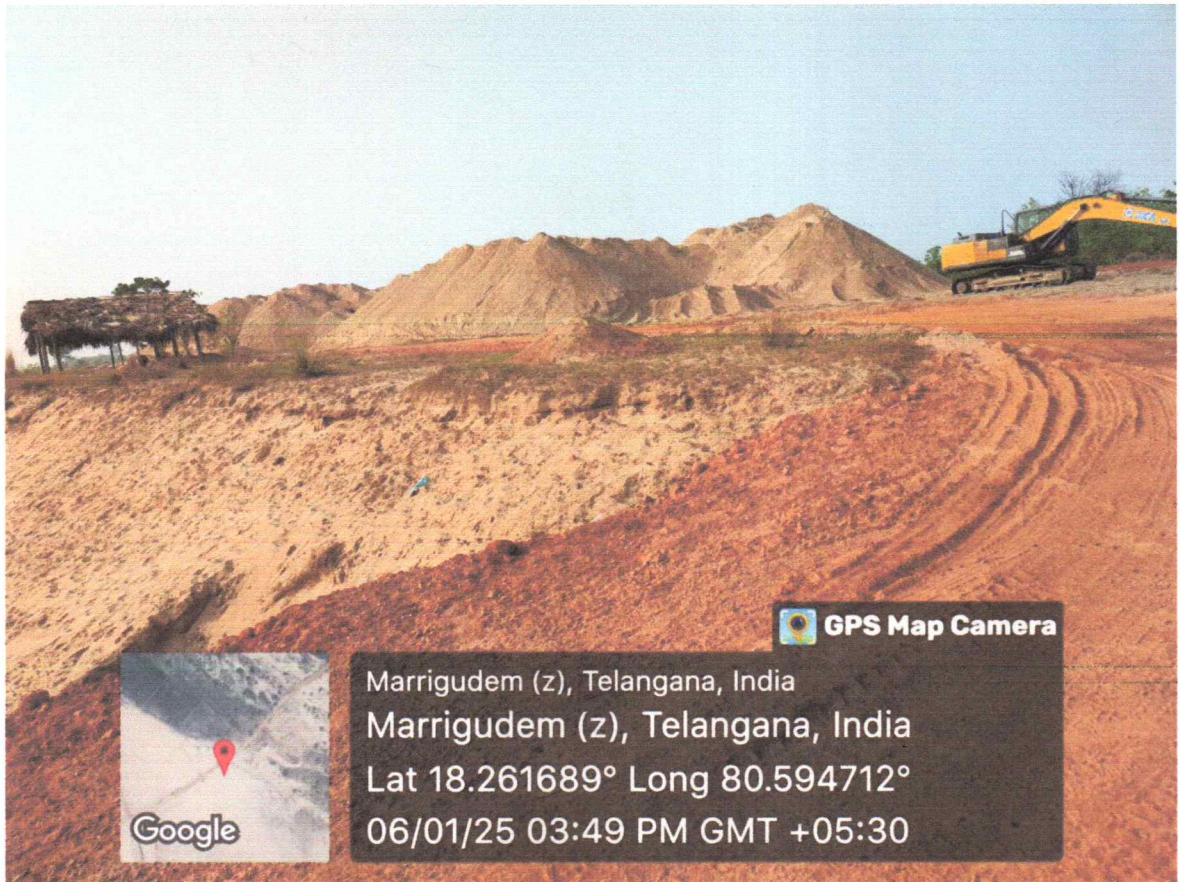
K. Ramesh Babu



K. Ramesh Babu



K. Ramesh Babu



K. Ramesh Babu



GPS Map Camera



Marrigudem (z), Telangana, India
Marrigudem (z), Telangana, India
Lat 18.261643° Long 80.594646°
06/01/25 03:49 PM GMT +05:30

K. Ramesh Babu



R. Nanthu

Counsel for Applicant

K. Ramesh Babu

DEPONENT

VERIFICATION:

Verified this on the 5th day of January, 2025 that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.

R. Mantha

Counsel for Applicant

K. Ramesh Babu

DEPONENT